



2026:AHC:19554

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2521 of 2025

Dharampal

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sharad Chand Rai
Counsel for Respondent(s)	: C.S.C., Mehdi Abbas, Sunil Kumar Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the parties.
2. The instant public interest litigation has been filed for the following reliefs:-

"1. Issue a writ, order or direction in the nature of mandamus directing/commanding the respondent No. 2, 3 and 4 to inquire the matter and take speedy action in removing the encroachment made by the unauthorized occupant/respondent Nos. 6, to 12, over the Land in Khata no. 00273, Khasra/Gata No. 435, area 0.5440 hectare, Khata no. 00292, Khasra/Gata No. 435mi, area 0.0630 hectare, and Khata no. 00290, Khasra/Gata No. 453, area 0.7970 hectare, Khata no. 00285, Khasra/Gata No. 454, area 0.0190 hectare, is recorded as Johad (Talab), Kumhaar Gaddhe, Qabristaan(Grave Yard) & Public Path/Rasta in revenue record situated at Village Biral, Tehsil Baraut, appropriate legal action may be taken against them in accordance with law within stipulated time as fixed by this Hon'ble Court.

2. Issue a writ, order or direction in the nature of mandamus directing the Respondent No. 1 and 2 to take action against respondent nos. 3 and 4, on the representation dated 27.05.2025 filed by the petitioner still pending till today in the office of the respondent nos. 2, 3 and 4 not removed the illegal

encroachment land in question."

3. In compliance of the earlier order of this Court, counter affidavit has been filed on behalf of the State, stating that proceeding under Section 67 of the U.P. Revenue Code, 2006 has been registered against the person who has been found in illegal possession of the plot in question as Case No.T202511080409563.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.4/Tehsildar, Baraut, Baghpat to decide the aforesaid proceeding under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 28, 2026
C.Prakash